## SUPREME COURT OF INDIA RECORD OF PROCEEDINGS

## Writ Petition(s)(Civil) No(s). 1319/2023

M. VARADHAN Petitioner(s)

**VERSUS** 

UNION OF INDIA & ANR.

Respondent(s)

(IA No. 242662/2023 - STAY APPLICATION)

Date: 30-07-2025 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE SURYA KANT

HON'BLE MR. JUSTICE JOYMALYA BAGCHI

For Petitioner(s): Mrs. Madhavi Divan, Sr. Adv.

Mr. Aditya Kumar Choudhary, Adv.

Mr. Vel Murugan, Adv.

Mr. Sandeep Pandey, Adv.

Mr. Aditya Anand Singh, Adv.

Mr. Anurag Yadav, Adv.

Mr. Rajesh Singh Chauhan, AOR

For Respondent(s) : Ms. Radhika Gautam, AOR

Ms. Anjul Dwivedi, Adv.

Ms. Shreya Garg, Adv.

Mr. Byrapaneni Suyodhan, Adv.

Ms. Tatini Basu, AOR

Ms. Obulapuram Keerthi, Adv.

Mr. Kumar Shashank, Adv.

Mrs. Sumita Ray, AOR

Ms. Disha Ray, Adv.

Mr. Kunal Narwal, Adv.

Ms. Vanshika Singh, Adv.

Mr. Anurag Kumar, Adv.

Ms. Manisha Ambwani, AOR

Mr. Siddhartha Sinha, AOR

Mr. D. Bharat Kumar, Adv.

Mr. M. Chandrakanth Reddy, Adv.

Mr. T. Singhdev, Adv.

Mr. Bhanu Gulati, Adv.

Mr. Prateek Bhatia, AOR

UPON hearing the counsel the Court made the following

ORDER

1. Learned counsel for the Bar Council has pointed out that there

are some other matters pending before this Court in which same rule

is under challenge. There are also writ petitions pending before

different High Courts also challenging the same rule where transfer

petitions have been moved.

2. Let T.C. (C) Nos. 112-115/2015, T.C. (C) No. 110/2015, T.C.

(C) No. 111/2015, T.C. (C) No. 119/2015, T.C. (C) No. 118/2015,

F.C. (C) No. 116/2015, T.C. (C) No. 117/2015, T.C. (C) No.

127/2015, T.C. (C) No. 126/2015, T.C. (C) No. 133/2015, T.C. (C)

No. 2/2016, W.P. (C) No. 709/2016, W.P. (C) No. 644/2016, W.P. (C)

No. 776/2016, W.P. (C) No. 799/2016, W.P. (C) No. 808/2016, W.P.

(C) No. 1005/2016, T.C. (C) No. 63/2018, Contempt Petition (C) No.

182/2022, W.P. (C) No. 82/2023, Contempt Petition (C) No. 622/2023

and T.P. (C) No. 1298/2024 be listed together.

3. The Bar Council of India/State Bar Council may file their

counter affidavit within three weeks. No further opportunity shall

be granted.

4. It is made clear that the matters shall be taken up for final

hearing on 24.09.2025.

(NITIN TALREJA)
ASTT. REGISTRAR-cum-PS

(PREETHI T.C.)
ASSISTANT REGISTRAR

2